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असाधारण

EXTRAORDINARY

भाग II — खण्ड 1

PART II — Section 1

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

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सं० 29] नई दिल्ली, शनिवार, दिसम्बर 24, 2022/पौष 3, 1944 (शक)  
No. 29] NEW DELHI, SATURDAY, DECEMBER 24, 2022/PAUSA 3, 1944 (SAKA)

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इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके।  
Separate paging is given to this Part in order that it may be filed as a separate compilation.

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## MINISTRY OF LAW AND JUSTICE (Legislative Department)

*New Delhi, the 24th December, 2022/Pausa 3, 1944 (Saka)*

The following Act of Parliament received the assent of the President on the 24th December, 2022 and is hereby published for general information:—

### THE CONSTITUTION (SCHEDULED CASTES AND SCHEDULED TRIBES) ORDERS (SECOND AMENDMENT) ACT, 2022

No. 20 OF 2022

[24th December, 2022.]

An Act further to amend the Constitution (Scheduled Castes) Order, 1950 and the Constitution (Scheduled Tribes) (Uttar Pradesh) Order, 1967.

BE it enacted by Parliament in the Seventy-third Year of the Republic of India as follows:—

1. This Act may be called the Constitution (Scheduled Castes and Scheduled Tribes) Orders (Second Amendment) Act, 2022. Short title.

Definitions.

**2.** In this Act, unless the context otherwise requires,—

(a) "Scheduled Castes Order" means the Constitution (Scheduled Castes) Order, 1950;

C.O. 19.

(b) "Scheduled Tribes Order" means the Constitution (Scheduled Tribes) (Uttar Pradesh) Order, 1967.

C.O. 78.

Amendment  
of Scheduled  
Castes Order.

**3.** The Scheduled Castes Order is hereby amended in the manner and to the extent specified in the First Schedule.

Amendment  
of Scheduled  
Tribes Order.

**4.** The Scheduled Tribes Order is hereby amended in the manner and to the extent specified in the Second Schedule.

## THE FIRST SCHEDULE

(See section 3)

In the Constitution (Scheduled Castes) Order, 1950 (C.O. 19), in the Schedule, in PART XVIII.—*Uttar Pradesh*, in entry 36, for the words "Mirzapur and Sonbhadra", the words "Mirzapur, Sonbhadra, Sant Kabir Nagar, Kushinagar, Chandauli and Bhadohi" shall be substituted.

## THE SECOND SCHEDULE

(See section 4)

In the Constitution (Scheduled Tribes) (Uttar Pradesh) Order, 1967 (C.O. 78), in the Schedule, in entry 6, for the words "Mirzapur and Sonbhadra", the words "Mirzapur, Sonbhadra, Sant Kabir Nagar, Kushinagar, Chandauli and Bhadohi" shall be substituted.

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DR. REETA VASISHTA,  
*Secretary to the Govt. of India.*